

NATIONAL COMPANY LAW TRIBUNAL

NEW DELHI BENCH

(IB)-768(ND)2018

CORAM:

**PRESENT: MS. DEEPA KRISHAN
HON'BLE MEMBER(T)**

**MS. INA MALHOTRA
HON'BLE MEMBER (J)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW DELHI
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 10.08.2018**

**NAME OF THE COMPANY: M/s. Queen Logistics V/s. M/s. Classic Bottle
Caps Pvt. Ltd.**

SECTION OF THE COMPANIES ACT: 9 of IBC, 2016

S.NO. NAME DESIGNATION REPRESENTATION SIGNATURE

Present for the Petitioner: Ms. Sudha Sachdev, Advocate

Present for the Respondent: Mr. Anubhav Bhasin, Advocate

ORDER

Ld. Counsel for the Corporate Debtor prays for some more time in view of the settlement being arrived at. Part payments have also been tendered by the Corporate Debtor to the Operational Creditor. Last opportunity is being granted.

List this case on 6th September, 2018 for final disposal.

-Sd-

**(Deepa Krishan)
Member (T)**

-Sd-

**(Ina Malhotra)
Member (J)**